NOTIFICATION

No.L-1/(3)/2009-CERC.-In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publications, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fifth Amendment) Regulations, 2015.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 2 of the Principal Regulations:-

(1) The following provisions shall be added after sub-clause (b) (i)(e) of clause (1) of Regulation 2 of the Principal Regulations, namely :

"(f) Any company authorised by the Central Government as Solar Power Park Developer;"

(2) Sub-clause (iii) shall be added after sub-clause (ii) of clause (1) of Regulation 2 of the Principal Regulations as under:

“(iii) Any company authorised by the Central Government as Solar Power Park Developer, in respect of long term access;”

3. Amendment to Regulation 8 of the Principal Regulations:- The following proviso shall be added after third proviso to Clause (1) of Regulation 8 of the Principal Regulations, namely:

"Provided also that the application by the applicant defined under Regulation 2(1) (b) (i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators."

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(T Rout)
Chief (Legal)
Note: The principal regulations were published in the Gazette of India Extraordinary Part III Section 4 of Ser.No.140 dated 10.8.2009 and the first amendment to the principal regulations was published in the Gazette of India Extraordinary Part III Section 4 at Ser. No.225 dated 7.9.2010 and the second amendment to the principal regulations was published in the Gazette of India Extraordinary Part III Section 4 at Ser. No.72 dated 22.3.2012, the third amendment was published in the Gazette of India extraordinary Part III Section 4 at ser No.86 dated 26.3.2013 and fourth amendment was notified in the Gazette of India extraordinary Part III Section 4 at ser No. 245 dated 21.8.2014.